

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3506/2010 - EX[DB]

Date 15/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SINGHAL ENTERPRISES LIMITED,
VILLAGE-TARMINAL, P.O. GERWANI, DISTT.
RAIGARH. (C.G.)
M/S SINGHAL ENTERPRISES LIMITED,

Appellant

Vs
Respondent

C.C.E. RAIPUR

I am directed to transmit herewith a certified copy of **Final order No.802/ 2011 EX[DB]** dated 14-9-11
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING,
DHAMTARI ROAD, TIKRAPARA,
RAIPUR 492001.

2. Adv. / Consult

*SH. H.V. GHIRNIKAR, ADV.,
B-6, H.I.G., M.P. H. B. COMPLEX,
RAIPUR NAKA, DURG, DISTT. CHHATTISGARH*

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

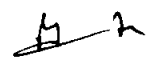
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

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IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise Appeal No.3506 of 2010-Excise (Branch)

[Arising out of Order-in-Original No.COMMISSIONER/RPR/46/2010 dated 25.06.2010 passed by the Commissioner of Central Excise & Customs (Appeals), Raipur].

M/s. Singhal Enterprises Pvt. Ltd.

Appellant

Vs.

CC, Raipur

Respondent

For approval and signature:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Shri Rakesh Kumar, Member (Technical)

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| 1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982. | No |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | No |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | Seen |
| 4. Whether Order is to be circulated to the Departmental authorities? | Yes. |
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Appearance: Rep. by none for the appellants.

Rep. by Shri K.P. Singh, SDR for the respondent.

CORAM: Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Shri Rakesh Kumar, Member (Technical)

FINAL Order No. 802/2011-Exc./Dated: 12.09.2011

Per Archana Wadhwa:

Vide Stay Order No.739/2011-Excise dated 20.05.2011, the appellants were directed to deposit an amount of Rs.75 Lakhs within a period of 8 weeks from the date of receipt of the order.

2. On matter being called today for ascertaining the compliance with the said order, neither anybody is present on behalf of the appellant nor is there any compliance on record. We accordingly dismiss the appeal for non-compliance with the provisions of Section 35 F of the Central Excise Act read with the said order referred supra. We order accordingly.

(Archana Wadhwa)
Member (Judicial)

(Rakesh Kumar)
Member (Technical)

Ckp.